

Charles Sobraj

Vs

Supdt. Central Jail, Tihar, New Delhi

Writ Petition No. 4305 of 1978

(V. R. Krishna Iyer, D. A. Desai, O. Chinnappa Reddy JJ)

31.08.1978

ORDER

KRISHNA IYER, J. -

1. A litigation with a social dimension, even in a blinkered adversary system, serves a larger cause than the limited lis before the court. This petition, with non-specific reliefs, is one such.
2. Sobraj, the petitioner, by the frequency of his forensic complaints against incarceratory torture and Dr. Ghatate, his counsel, by the piquancy of his hortative advocacy of freedom behind bars, have sought to convert the judicial process from a constitutional sentinel of prison justice - which, emphatically, it is - into a meticulous auditor-general of jails cells - which, pejoratively, it is not - although, on occasions, 'thin partition do their bounds divide'. Often, as here, the fountain of confusion in penitentiary jurisprudence is forgetfulness of fundamentals. Once the legal basics are stated, Sobraj, with his disingenuous, ficial grievances, will be out of court.
3. What are the governing principles, decisionally set down by this court in Batra and Sobraj ? Has the court jurisdiction to decide prisoners' charges of violation of rights ? If it has, can it meddle with the prison administration and its problems of security and discipline from an 'innocent' distance ? Put tersely, both the 'hands off' doctrine and the 'take over' theory have been rebuffed as untenable extremes and a middle ground has been found of intervening when constitutional rights or statutory prescriptions are transgressed to the injury of the prisoner and declining where lesser matters of institutional order and man-management, though irksome to some, are alone involved.
4. Contemporary profusion of prison torture reports makes it necessary to drive home the obvious, to shake prison top brass from the callous complacency of unaccountable autonomy within that walled-off world of humans held incommunicado. Whenever fundamental rights are flouted or legislative protection ignored, to any prisoner's prejudice, this Court's writ will run, breaking through stone walls iron bars, to right the wrong and restore the rule of law. Then the parrot-cry of discipline will not deter, of security will not scare, of discretion will not dissuade, the judicial process. For if courts 'cave in' when great rights are gouged within the sound-proof, sight-proof precincts of prison houses, where, often, dissenters and minorities are caged, Bastilles will be re-enacted. When law ends tyranny begins; and history whispers, iron has never been the answer to the rights of man. Therefore we affirm that imprisonment does not spell farewell to fundamental rights although, by a realistic re-appraisal, courts will refuse to recognise the full panoply of Part III enjoyed by a free citizen.
5. This proposition was not contested by the learned Additional Solicitor General Sri. Soli Sorabjee.

Nor does its soundness depend, for us, upon the Eighth Amendment to the U.S. Constitution. Article 21, read with Article 19(1)(d) and (5), is capable of wider application than the imperial mischief which gave it birth and must draw its meaning from the evolving standards of decency and dignity that mark the progress of a mature society, as *Batra (Sunil Batra v. Delhi Admn., published later in this volume)* and *Sobraj (Sunil Batra v. Delhi Admn., published later in this volume)* have underscored and the American Judges have highlighted. Fair procedure is the soul of Article 21, reasonableness of the restriction is the essence of Article 19(5) and sweeping discretion degenerating into arbitrary discrimination is anathema for Article 14. Constitutional Karuna is thus injected into incarceration strategy to produce prison justice. And as an annotation of Article 21, this court has adopted, in *Kharak Singh's case* that expanded connotation of 'life' given by Field, J. which we quote as reminder (*Kharak Singh v. State of U.P., (1964) 1 SCR 332 : AIR 1963 SC 1295 :(1963) 2 Cri LJ 329*) :

Something more than mere animal existence. The inhibition against its deprivation extends to all those limbs and faculties by which life is enjoyed. The provision equally prohibits the mutilation of the body by the amputation of an arm or leg, or the putting out of an eye, or the destruction of any other organ of the body through which the soul communicates with outer world.

6. The next axiom of prison justice is the court's continuing duty and authority to ensure that the judicial warrant which deprives a person of his life or liberty is not exceeded, subverted or stultified. It is a sort of solemn covenant running with the power to sentence.

7. The U.S. courts have intensified their oversight of State penal facilities reflecting a heightened concern with the extent to which the ills that plague so-called correctional institutions violate basic rights, points out Edward S. Corwin (Supplement to Edward S. Corwin's "The Constitution and What it Means Today", 1976 Edn., p. 245). Although, the learned author and, indeed, the decisions show that reliance is placed on the Eighth Amendment, as we have earlier pointed out, the same sensitized attention and protective process emanate from humane provisions of Part III of our Constitution.

8. Viewed differently, supposing a court sentence a person to simple imprisonment or assigns him 'B' class treatment and the jail authorities unwittingly or vindictively put him under rigorous imprisonment or subject him to 'C' class treatment, does it not show contempt of the court's authority and deprivation of liberty beyond a degree validated by the court warrant ? Likewise, where a prisoner is subjected to brutality, exploiting the fact that he is helplessly within the custody of the Jail Administration, does it not deprive the prisoner of his life and liberty beyond the prescribed limits set by the court ? Yet again, where conditions within a prison are such that inmates incarcerated therein will inevitably and necessarily become more sociopathic than they were prior to the sentence, is not the court's punitive purpose, charged with healing hope, stultified by the prison authorities ? Of course, where a prison practice or internal instruction places harsh restrictions on jail life, breaching guaranteed rights, the court directly comes in. Every prison sentence is a conditioned deprivation of life and liberty, with civilized norms built in and unlimited trauma interdicted. In this sense, judicial policing of prison practices is implied in the sentencing power. The Criminal judiciary have thus a duty to guardian their sentences and visit prisons when necessary. Many of them do not know or exercise this obligation.

9. Another jurisdictional facet may be touched upon in view of the widely worded relief sought to treat Sobraj 'in a human and dignified manner, keeping in view the adverse effect of his confinement upon his mental and physical conditions'. The penological goals which may be regarded as reasonable justification for restricting the right to move freely within the confines of a penitentiary

are now well-settled. And if prisoners have title to Articles 19, 21 and 14 rights, subject to the limitation we have indicated, there must be some correlation between deprivation of freedom and the legitimate functions of a correctional system. It is now well-settled, as a stream of rulings of courts proves, that deterrence, both specific and general, rehabilitation and institutional security are vital considerations. Compassion wherever possible and cruelty only where inevitable, is the art of correctional confinement. When prison policy advances such a valid goal, the will not intervene officiously.

10. The overall attitude was incorporated as a standard by the American National Advisory Commission on Crime, Justice Standards and Goals ("To Solve the Age-old Problem of Crime", Roger Lamphear, J.D., p. 19) :

..... A rehabilitative purpose is or ought to be implicit in every sentence of an offender unless ordered otherwise by the sentencing court. The U.S. Supreme Court summed up (Ibid, p. 21) :

In a series of decisions this court has held that, even though the governmental purpose be legitimate and substantial, that purpose cannot be pursued by means that broadly stifle fundamental personal liberties when the end can be more narrowly achieved. The breadth of legislative abridgment must be viewed in the light of less drastic means for achieving the same basic purpose.

11. But when an inmate is cruelly restricted in a manner which supports no such relevant purpose, the restriction becomes unreasonable and arbitrary, and unconstitutionality is the consequence. Traumatic futility is obnoxious to pragmatic legality. Social defence is the *raison d'etre* of the penal code and bears upon judicial control over prison administration. If a whole atmosphere of constant fear of violence, frequent torture and denial of opportunity to improve oneself is created or if medical facilities and basic elements of care and comfort necessary to sustain life are refused, then also the humane jurisdiction of the court will become operational based on Article 19. Other forms of brutal unreasonableness and anti-rehabilitative attitude violative of constitutionality may be thought of in a penal system but we wish to lay down only a broad guideline that where policies, with a 'Zoological touch', which do not serve valid penal objectives are pursued in penitentiaries so as to inflict conditions so unreasonable as to frustrate the ability of inmates to engage in rehabilitation, the court is not helpless. However, a prison system may make rational distinctions in making assignments to inmates of vocational, educational and work opportunities available, but is constitutionally impermissible to do so without a functional classification system. The mere fact that a prisoner is poor or rich, high-born or ill-bred, is certainly irrational as a differentia in a 'secular, socialist republic'. Since the petitioner charges the jail staff with barbaric and inhuman treatment in prison we are called upon to delineate the broad boundaries of judicial jurisdiction vis-a-vis prison administration and prisoner's rights.

12. The court is reluctant to intervene in the day-to-day operation of the State penal system; but undue harshness and avoidable tantrums, under the guise of discipline and security, gain no immunity from court writs. The reason is, prisoners retain all rights enjoyed by free citizens except those lost necessarily as an incident of confinement. Moreover, the rights enjoyed by prisoners under Articles 14, 19 and 21, though limited, are not static and will rise to human heights when challenging situations arise. *Cooper* (R.C. Cooper. Union of India, (1971) 1 SCR 512 : (1970) 2 SCC 298) and *Maneka Gandhi* (*Maneka Gandhi v. Union of India*, (1978) 1 SCC 248) have thus compulsive consequence benignant to prisoners.

13. The petitioner in the present case has contended that barbaric that barbaric and inhuman treatment have been hurled at him and that intentional discrimination has been his lot throughout. These allegations invited us to examine the limits and purpose of judicial jurisdiction but we have to apply the principles so laid down to the facts of the present case.

14. Starry abstractions do not make sense except in the context of concrete facts. That is why we agree with the propositions of law urged by Dr. Ghatate but disagree with the distress and discrimination his client wails about. True, confronted with cruel conditions of confinement, the court has an expanded role. True, the right to life is more than mere animal existence, or vegetable subsistence. (Mohammad Giasuddin v. State of A.P., (1978) 1 SCR 153 : (1977) 3 SCC 287 : 1977 SCC (Cri) 496) True, the worth of the human person and dignity and divinity of every individual inform Articles 19 and 21 even in prison setting. True, constitutional provisions and municipal laws must be interpreted in the light of the normative laws of nations, wherever possible and a prisoner does not forfeit his Part III right. But what are the facts here ?

15. Charles Sobraj is no longer an under- trial, having to serve two sentence of long imprisonment. He is given all the amenities of a 'B' class prisoner. He goes on hunger-strike but medical men take care of him. Ward I, where he is lodged, gives him the facilities of Wards XIII and XIV where he wants to be moved. He has a record of one escape and one attempt at suicide and Interpol reports of many crimes abroad. There are several cases pending in India against him. Even so, the barbarity of bar fetters inflicted on him by a qualmless jail staff was abandoned under orders of this court. Now, he seeks the other extreme of coddling as if a jail were a country club or good hotel. Give me finer foreigners as companions, he demands. Don't keep convict cooks and warders as jailmates in my cell, he rails. Remove me from a high security ward like Ward I to a more relaxed ward like Ward 14 or 13, he solicits. These delicate and genteel requests from a prisoner with his record and potential were turned down by the Superintendent and the reasons for such rejection, based on security, rules and allergy of other inmates to be his risky fellow-inmates have been stated on oath. We cannot be critical of the Administration if it makes a classification between dangerous prisoners and ordinary prisoners. In the present case, the Superintendent swears, and it is undisputed, that the petitioner is not under solitary confinement. We further aver that a distinction between under-trials and convicts is reasonable and the petitioner is now a convict. In fact, lazy relaxation on security is a professional risk inside a prison.

16. The court must not rush in where the jailor fears to tread. While the country may not make the prison boss the sole sadistic arbiter of incarcerated humans, the community may be in no mood to hand over central prisons to be run by courts. Each instrumentality must function within its province. We have no hesitation to hold that while Sobraj has done litigative service for prison reform, he has signally failed to substantiate any legal injury. We, therefore, dismiss the writ petition, making it clear that strictly speaking the petitioner being a foreigner cannot claim rights under Article 19, but we have discussed at some length the import of Articles 14, 19 and 21 because they are interlaced and in any case apply to Indian citizens.

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